

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 193 OF 2011

Thursday, this the 15th day of September, 2011

CORAM:

**HON'BLE Mr. JUSTICE P.R. RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

R. Kunjurishna Pillai, S/o. Raghavan Pillai
Gramin Dak Sevak Sub-Post Master
Kottukal (P.O), Pathanamthitta Postal Division
Anchal, Kottarakkara Taluk.

- Applicant

(By Advocate Mr. M.V. Somarajan)

Versus

1. The Superintendent of Post Offices
Pathanamthitta Division, Pathanamthitta – 689 445.
2. The Senior Superintendent of Post Offices
Kollam Division, Kollam – 691 001.
3. The Director of Postal Services (SR)
Thiruvananthapuram – 695 033.

- Respondents

(By Advocate Mr. S. Jamal, ACGSC)

The application having been heard on 15.09.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr. JUSTICE P.R. RAMAN, JUDICIAL MEMBER

The applicant was proceeded against by taking disciplinary action for alleged temporary mis-appropriation, which was challenged before this Tribunal in O.A 676/2006 and allowed. The same was confirmed in WP (c) No. 20343/2008. But, the applicant was not paid his back wages. Hence, he approached this Tribunal by filing Contempt Petition No. 68/2009. Thereafter, the back wages was paid and Contempt was closed. However, the bonus payable to the applicant was not paid.



2. The prayer in this Original Application is to direct the respondents to pay bonus to the applicant for the year 2001-02 onwards till his reinstatement in service on 28.04.2008 and also direct the respondents to pay DA arrears, if not paid along with the amount paid on 05.10.2009 giving its payment details.

3. We have heard both sides. It is submitted by the respondents that the bonus paid on 10.06.2011 during the pendency of the O.A. However, the details regarding the amount of bonus payable giving full data year-wise is not yet given. As far as the DA is concerned, the DA paid is not known. In the result, we direct the respondents to give the details of the bonus payable to the applicant year-wise. Since the applicant is entitled for a statement of account regarding his pay and bonus, it is necessary that the respondents should give break up details regarding his salary and DA to the applicant without delay so that the applicant could know whether the amount already paid is in complete discharge of the liability. The same shall be done within a period of one month.

4. O.A. is allowed. No order as to costs.

(Dated, the 15th September, 2011.)


K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R. RAMAN
JUDICIAL MEMBER

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